

(b) whether the subsidy given by the Central Government is reaching the targeted people; and

(c) what is the share of the Central Government in the Rs.2 per Kg. subsidized rice scheme of Orissa?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Subsidies are not given to Central Government Ministries/Departments. However, subsidies under various schemes like food subsidy, fertilizer subsidy, petroleum subsidy, interest subsidy, subsidy on maintenance of buffer stock of sugar, import of edible oils/pulses, etc. are provided in the demands for grants of specific Ministries/Departments concerned. The details of provisions made towards different schemes of subsidies during the last three years are as follows:

		(Rs. Crore)		
Sl.No.	Details	2006-07 Actuals	2007-08 Actuals	2008-09 (RE)
1.	Food Subsidy	24014	31328	43627
2.	Indigenous (urea) fertilizer	12650	12950	16517
3.	Imported (urea) fertilizer	3274	6606	10981
4.	Sale of decontrolled fertilizer	10298	12934	48351
5.	Petroleum Subsidy	2699	2820	2877
6.	Interest Subsidy	2809	2311	4063
7.	Other Subsidies	1381	1977	2827
	Total Subsidies	57125	70926	129243

(b) Under all the schemes of subsidies provided by Central Government, efforts are always made towards reaching the benefits to the targeted category of beneficiaries.

(c) At present, the Central Issue Price (CIP) of Rice is Rs. 8.30/kg for APL category; Rs.5.65/kg for BPL category and Rs. 3.00/kg for the AAY category under Targeted Public Distribution System (TPDS). The difference between these prices and the economic cost is the subsidy provided by Central Government. The difference between the Central Issue Price under Targeted Public Distribution System for various categories of beneficiaries and the selling price of rice by a State Government at a lower price would be the additional subsidy on rice provided by the concerned State Government including Orissa.

#### Selling of aircrafts by IA and AI

†\*351. SHRI KIRSHAN LAL BALMIKI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some of the aircrafts of Indian Airlines/Air India have been sold;

†Original notice of the question was received in Hindi.

- (b) if so, the details of such aircrafts and the amount of sale of each of them;
- (c) whether a few aircrafts have been taken on lease; and
- (d) if so, the details of each aircraft, their company and the amount of lease?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The details of aircraft sold during year 2007 to 2009 and amount of sale of each plane is as under:

Year	No. of Aircraft	Amount
March 2007	7 X A320	USD 18 million each
March 2007	6 X A310	USD 13.333 million each
March 2008	3 X 747-400	USD 66 million each
March 2008	1 X A320	USD 25 million

All the above aircraft were sold on a Sale & Lease Back basis.

Besides the above, Air India have sold the following aircraft on "as is where is" basis:

March 2009	1 X 747-300 Combi	USD 16.410 million
March 2009	3 X A300	USD 2.16 million

(c) and (d) Yes, Sir. The details of each aircraft, their company and the amount of lease are given in the enclosed Statement.

**Statement**

*Details of Aircrafts, their companies and the amount of lease*

Sl.No.	Aircraft Typewiss	Aircraft Registration	Name of Lessor	Lease rent p.m.(USD)	
1	2	3	4	5	
1	747-400	VT-ESN	Investec	865,000	Sale & Lease Back (SLB)
2	747-400	VT-ESN	Investec	865,000	SLB
3	747-400	VT-ESO	Jnvestec	865,000	SLB
4	777-200ER	VT-AIJ	US Bank	670,000	
5	777-200ER	VT-AIK	US Bank	670,000	
6	777-200ER	VT-AIL	US Bank	670,000	
7	777-200A	VT-AIR	Wells Fargo Bank	545,000	
8	A-310	VT-AIA	Tapti Aviation	207,000	

1	2	3	4	5	
9	A-310	VT-AIB	Tapti Aviation	207,000	
10	A-310	VT-EJG	Investec	245,000	SLB
11	A-310	VT-EJH	Investec	245,000	SLB
12	A-310	VT-EJI	Investec	245,000	SLB
13	A-310	VT-EJI	Investec	245,000	SLB
14	A-310	VT-EIK	Investec	245,000	SLB
15	A-310	VT-EJL	Investec	245,000	SLB
16	A-319	VT-SCA	CIT	306,600	
17	A-319	VT-SCB	CIT	306,600	
18	A-319	VT-SCC	CIT	306,600	
19	A-319	VT-SCD	AERCAP	306,600	
20	A-319	VT-SCE	AERCAP	306,600	
21	A-320	VT-EPB	Investec	275,000	SLB
22	A-320	VT-EPC	Investec	275,000	SLB
23	A-320	VT-EPF	Investec	275,000	SLB
24	A-320	LVT-EFG	Investec	275,000	SLB
25	A-320	VT-EPH	Investec	275,000	SLB
26	A-320	VT-EPI	investec	275,000	SLB
27	A-320	VT-EPJ	Investec	275,000	SLB
28	A-320	VT-EVP	ORIX	146,000	
29	A-320	VT-EVO	ORIX	146,000	
30	A-320	VT-EVQ	ORIX	146,000	
31	A-320	VT-EVR	ORIX	146,000	
32	A-320	VT-EVT	VOLITO	146,000	
33	A-320	VT-EVS	VOLITO	146,000	
34	A-320	VT-EYB	AERCAP	146,000	
35	A-320	VT-EYC	AERCAP	146,000	
36	A-320	VT-EYF	ORIX	146,000	
37	A-320	VT-EYG	AERCAP	146,000	
38	A-320	VT-EYI	AERCAP	146,000	

1	2	3	4	5	
39	A-320	VT-EYH	AERCAP	146,000	
40	A-320	VT-EYJ	AERCAP	146,000	
41	A-320	VT-EYK	AERCAP	146,000	
42	A-320	VT-EYL	ORIX	146,000	
43	A-320	VT-ESB	Investec	275,000	SLB
44	A-330	VT-IWA	YAMASA	664,000	
45	A-330	VT-IWB	YAMASA	664,000	
46	BEECHCRAFT	ZS-CCL	ALLEGIANCE	190,000	

**Pension to non-Government employees**

†\*352. SHRI BRIJ BHUSHAN TIWARI:

SHRI BHAGWATI SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government proposes to provide benefits of pension scheme to non-Government employees so that after their retirement, they can lead a normal life by getting their daily needs fulfilled with the help of pension;

(b) if so, whether Government proposes to provide pension benefits to employees working on co-terminus basis as well;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d) Yes Sir. The New Pension System (NPS) has been launched for all citizens, including those in the unorganised sector on a voluntary basis with effect from 1st May, 2009. The scheme is based on voluntary contributions made by individuals. Any citizen of India wanting to open an NPS account can contact any of the twenty one Points of Presence (POPs) appointed by PFRDA. The subscriber to NPS will have the option to invest in any of the four investment schemes managed by the Pension Fund Managers, each scheme investing in three different assets classes, that is, equity, Government securities and fixed income securities.

**Preferential allotment of shares**

\*353. SHRI SANTOSH BAGRODIA:

SHRI O.T. LEPCHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that existing guidelines of Securities and Exchange Board of India (SEBI) provide for preferential allocations of shares to promoters;

(b) if so, what are the conditions and approvals required to avail preferential shares;

†Original notice of the question was received in Hindi.